

*Wednesday,
25th May, 1887*

ABSTRACT OF THE PROCEEDINGS

OF THE

Council of the Governor General of India,

LAWS AND REGULATIONS

Vol. XXVI

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OF

THE COUNCIL OF THE GOVERNOR GENERAL OF INDIA,

ASSEMBLED FOR THE PURPOSE OF MAKING

LAWS AND REGULATIONS

VOLUME XXVI



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1888.

Abstract of the Proceedings of the Council of the Governor General of India, assembled for the purpose of making Laws and Regulations under the provisions of the Act of Parliament 24 & 25 Vic., cap. 67.

The Council met at Viceregal Lodge, Simla, on Wednesday, the 25th May, 1887.

PRESENT:

His Excellency the Viceroy and Governor General of India, K.F., G.C.B., G.C.M.G., G.M.S.I., G.M.I.E., P.C., *presiding*.
 His Honour the Lieutenant-Governor of the Punjab.
 His Excellency the Commander-in-Chief, Bart., R.A., V.C., G.C.B., K.C.I.E.
 The Hon'ble Sir T. C. Hope, K.C.S.I., C.I.E.
 The Hon'ble Sir A. Colvin, K.C.M.G., C.I.E.
 The Hon'ble Major-General G. T. Chesney, R.E., C.S.I., C.I.E.
 The Hon'ble A. R. Scoble, Q.C.
 The Hon'ble J. B. Peile, M.A., C.S.I.
 The Hon'ble J. W. Quinton, C.S.I.
 The Hon'ble Lieutenant-Colonel E. G. Wace.

NEW MEMBER.

The Hon'ble LIEUTENANT-COLONEL WACE took his seat as an Additional Member.

PUNJAB TENANCY BILL.

The Hon'ble MR. SCOBLE moved that the Hon'ble Lieutenant-Colonel Wace be substituted for Colonel Sir W. G. Davies as a member of the Select Committee on the Bill to amend the law relating to the Tenancy of Land in the Punjab.

The Motion was put and agreed to.

PUNJAB LAND-REVENUE BILL.

The Hon'ble MR. SCOBLE also moved that the Hon'ble Lieutenant-Colonel Wace be substituted for Colonel Sir W. G. Davies as a member of the Select Committee on the Bill to declare and amend the Land-revenue Law of the Punjab.

The Motion was put and agreed to.

[*Sir Auckland Colvin.*]

[25TH MAY, 1887.]

INDIAN STAMP ACT, 1879, AMENDMENT BILL.

The Hon'ble SIR AUCKLAND COLVIN moved for leave to introduce a Bill to amend the Indian Stamp Act, 1879. He said:—

“ The proposal to amend the Indian Stamp Act arose from certain proposals laid before us by the Bengal Government, which, in their turn, led to the issue of the Resolution in the Financial Department dated the 6th March, 1886, afterwards published in the Gazette, in which we pointed out that, with regard to policies of insurance against loss by fire, under the present law the duty is independent of the period in which the policy continues in operation, as also of the amount of the premium paid; that is to say, that the policy, whether taken out for a year or a fraction of a year, at present pays the same amount. The existing duty is, roughly, six annas per one thousand rupees, whatever the duration of the policy, and, as many policies are renewed during the currency of a year, this duty has to be paid on them as often as they are renewed. By the proposed arrangement the duty for renewals of policies for short periods will be reduced, so that persons who take out policies for a month, or three months, will pay duty proportionately. One of the Insurance Companies wrote to suggest that renewals of policy should be prohibited altogether, but we did not feel that in the present state of affairs we were in a position to endorse this proposal. The several Insurance Companies, however, will have the opportunity of furnishing us with their advice in regard to this matter while the Bill is under consideration, and we shall be, I doubt not, mainly guided by the advice so received.”

“ It is not proposed at present to amend the Stamp Act in any other particular.”

The Motion was put and agreed to.

The Hon'ble SIR AUCKLAND COLVIN also introduced the Bill.

The Hon'ble SIR AUCKLAND COLVIN also moved that the Bill and Statement of Objects and Reasons be published in the Gazette of India in English and in the local official Gazettes in English and in such other languages as the Local Governments think fit.

The Motion was put and agreed to.

The Council adjourned to Wednesday, the 8th June, 1887.

S. HARVEY JAMES,

SIMLA ;
The 27th May, 1887.

Offg. Secretary to the Govt. of India,

Legislative Department.